

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 146
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Mr. Amit Singh Chaddha, Sr. Adv. for Operational Creditor.

Mr. Amit Kr. Bhattacharya, Adv. in CA-1008, 1009, 1010 & 1011/2018 (Intervenor).

Mr. Ratnanko Banerjee, Sr. Adv., Mr. Monish Panda, Adv. in CA-729/18.

Mr. Abhinav Vasisht, Sr. Advocate with Mr. Shantanu Chaturvedi, Ms. Charu Bansal, Ms. Priya Singh, Advocates for RP

Mr. Ramji Srinivasan, Mr. Bishwajit Dubey, Mr. Spandan Biswal, Ms. Srideepa Bhattacharya, Mr. Aditya Marwah, Ms. Sylona Mohapatra, Adv. for CoC Dr. U.K Chaudhary, Sr. Adv. with Mr. Arvind Kumar Gupta, Ms. Henna George, Adv. in CA 286/19.

Mr. Virender Ganda, Sr. Adv. with Mr. Nikhil Palli, Mr. Ayandeb Mitra, Adv. in CA-287/19

Mr. Arun Kathpalia, Sr. Adv. with Mr. Manmeet Singh, Ms. Anjalai Chaturvedi, Ms. Bani Brar, Mr. Siddharth Nath, Adv. in CA-254/19.

Mr. Nikhil Palli, Adv. in CA-287, 288, 289 of 2019.

Mr. Jishnu Chowdhary, Mr. Siddharth Sharma, Mr. Arjun Asthana, Ms. Sreenita Ghosh, Adv. in CA-1008/2018.

Mr. Sanjay Bhatt, Ms. Niharika Sharma, in CA-537, 1355/18.(EBNER Industries.)

Mr. Aditya P. Pandey, Adv. in CA-737/18.

Mr. Ashish Rana, Mr. Pronoy Choudhary, Mr. Sahil Dhawan, Mr. Suresh Baxy, Mr. Anurag Kr. Singh, Adv. in CA-935/2018.

Mr. Manu Beri, Adv. in CA-1247/18.

Mr. Amitabh, CS with Mr. Anirudh Kr. Pandey, Mr. Abhinaw Kumar, Adv. in CA -1116/18.

Mr. Amir Kallem, Ms. Shweta Kapoor, Adv. for Shell India Ltd.



ORDER

CA-1008(PB)/2019 & 729(PB)/2019:-

Arguments heard. Order reserved.

Written submission may be filed.

CA-327(PB)/2019 & CA-286(PB)/2019:-

Notice of the application.

Briefing counsels to Mr. Srinivasan, learned senior counsel for the CoC and Mr. Vashisth, learned senior counsel for the Resolution Professional, accept notice. Mr. Manmeet Singh briefing counsel to Mr. Arun Kathpalia learned senior counsel for the resolution applicant-JSW Steel Ltd. accepts notice. A copy of the application shall be handed over to them during the course of the day. They seek and are granted three days time to file reply with a copy in advance to the counsel opposite.

List for arguments on 12.03.2019.

CA-283(PB)/2019:-

Notice of the application.

Briefing counsels to Mr. Srinivasan, learned senior counsel for the CoC and Mr. A.S Chaddha, learned senior counsel for the operational creditor accept notice. Mr. Arvind Gupta, briefing counsel to Mr. A.S Chandioke, learned senior counsel for Ex. directors accepts notice. A copy of the application shall be handed over to them during the course of the day. They seek and are granted three days time to file reply with a copy in advance to the counsel opposite.

List for arguments on 12.03.2019.

CA-254(PB)/2019:-

This is an application filed under Section 30 and 31 of the Code.



Notice of the application.

Mr. Arvind Gupta, briefing counsel to Mr. A.S Chandioke, learned senior counsel for promoter accept notice. A copy of the application shall be handed over to him during the course of the day. He seeks and is granted three days' time to file reply with a copy in advance to the counsel for the RP.

List on 12.03.2019.

Rejoinder in aforesaid applications, if any, be filed within two days thereafter with a copy in advance to the counsel opposite.

List on 12.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

05.03.2019.
Aarti Makker